

**THE TRIPURA SHOPS AND ESTABLISHMENTS  
(SIXTH AMENDMENT) BILL, 2024**

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**A**

**Bill**

*to further amend the Tripura Shops and Establishments Act, 1970 (Act No. 8 of 1970).*

**WHEREAS**, the Tripura Shops and Establishments Act, 1970 (herein referred to as the Principal Act) was enacted by the State Government to regulate the working hour of person employed in any shop or establishment, and section 10 of the Act provides for restrictions on young persons and woman to work beyond certain period of time;

**AND WHEREAS**, in the perspective of the State, it has now become expedient to make an amendment, relating to the provision of working hours of woman employed in different shops and establishments, for complying the purpose of Ease of Doing Business, being insisted by Govt of India;

**BE** it enacted by the Tripura Legislative Assembly in the Seventy fifth year of the Republic of India as follows:-

**1. Short Title and Commencement:-**

- (i) This may be called the "Tripura Shops and Establishments (Sixth Amendment) Act, 2024";
- (ii) It shall come into force on the date of its publication in the Tripura Gazette.

**2. Amendment of Section 10:-**

The contents under section 10 of the Principal Act shall be substituted with the following-

*"No young person shall be required or permitted to work in any shop or establishment after eight o' clock post meridiem and no woman shall be restricted to work in any shift, in any shop or establishment, on any day of a week;*

*provided that no woman shall be required or permitted to work in any shop or establishment, after eight o'clock post meridiem to before six o'clock ante meridiem, without obtaining the written consent of that woman and the shopkeeper or the employer of such shop or establishment has ensured the adequate provision of shelter, rest room, night crèche, ladies' toilet, adequate protection of their dignity, honour and safety, protection from sexual harassment and their transportation from the shop or establishment to the door step of residence.*

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## **STATEMENT OF OBJECTS AND REASONS**

The Tripura Shops and Establishments Act, 1970 was enacted in the year 1970 to regulate the working hour of person employed in different shops and establishments. Section 10 of the Act provides for restrictions on young persons and woman to work beyond certain period of time. But with the efflux of time and with the change in development dimensions, it has been observed in the perspective of Ease of Doing Business that, the restrictions of working hours for the woman provided under Section 10 should be a bit relaxed. The restriction is also seems to be against the constitutional mandate of equal opportunities to men and women. It is so proposed to amend the relevant provision, only for the women, and that too by imposing several conditions and without touching the restriction for young people.

The proposed amendment of Section 10 will enable the woman to work in any shop or establishment, even in night shifts, ensuring the implementation of the Act without compromising the rightful privileges provided to woman of the concerned establishments as per law.

The Bill seeks to achieve the aforesaid object.

**Minister-in-charge,  
Labour Department**

## **TECHNICAL REPORT**

The subject matter of the proposed legislation is relatable to Entry in 24 of the Concurrent List (List- III) of the Seventh Schedule to the Constitution of India and therefore the state legislature is competent to make a law on this subject.

2. The provisions of the Bill are not repugnant to the Constitution, nor to any existing Central Law on the same subject.
3. The Bill doesn't attract the provisions under Art.304 of the Constitution and as such previous sanction of the President of India, under the proviso to Art.304, is not required.
4. This is not a Money Bill within the meaning of Art.199 of the Constitution, nor it is a Financial Bill within the meaning of Art.207 and as such, recommendation of the Governor is not required to introduce or move and to consider the Bill, in the state legislature, under Art. 207(1) and (3) of the Constitution.

**Secretary, Law (Parliamentary Affairs)**

**FINANCIAL MEMORANDUM**

The Bill, if enacted and brought into force, there will be no additional expenditure from the State Consolidated Fund.

**Secretary to the  
Govt. of Tripura  
Labour Department**

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